

FIR No.000248/20

PS. YDM

01.09.2020

Present: Ld. Counsel for applicant.

Vide this order, I shall dispose of the application moved by applicant for release of mobile phone make VIVO SI.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the mobile phone is not required by the police.

I have heard the applicant. Perused the record.

As per the directions of the **Hon'ble High Court of Delhi in Manjit Singh vs. State in Crl MC No. 4485/13 dated 10.09.2014** , case property may be released to the rightful owner after preparing detailed panchnama, taking photographs, valuation report and a security bond. Further, production of mobile should not be insisted upon during trial and its photographs along with panchnama should suffice for the purpose of evidence.

In view of above IO/SHO is directed to release the mobile phone make VIVO SI, IMEI NO.863720047510556 to the applicant/owner on furnishing security / indemnity bond as per valuation of mobile phone make VIVO SI, IMEI NO.863720047510556. Valuation shall be done prior to releasing the mobile phone to the applicant. A detailed panchnama shall be prepared after taking photographs of the mobile phone from all angles and the same shall be attested/countersigned by complainant as well as accused. The



cost of photographs shall be borne by the applicant. Panchnama along with photographs and indemnity bond shall be filed in the court along with charge-sheet.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.



(RENU CHAUDHARY)

MM-04/East/KKD/Delhi/01.09.2020

FIR No.019405/20

Applicant: Mohit @ Monu

01.09.2020

Present: Ld. APP for the State.
Ld. Counsel for accused.

Vide this order, I shall dispose of the application moved by accused Mohit @ Monu seeking bail.

Reply filed by the IO. Same is perused.

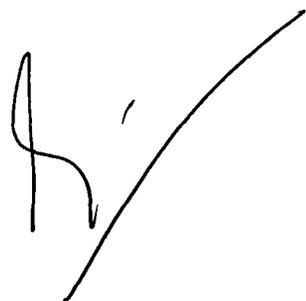
Arguments on the bail application heard.

It is submitted that accused was falsely implicated in this case and that he is in JC since 20.08.2020. It is further submitted that recovery has already been effected in the matter and accused has no previous involvement. It is submitted that accused is ready to abide by all terms and conditions imposed upon him, if he is granted bail.

On the other hand, the application has been vehemently opposed by Ld. APP for the state stating that accused may tamper or hamper the evidence and may jump the bail.

Considering the fact that accused in JC since 20.08.2020 and that recovery has been effected, no useful purpose would be served to keep him behind the bar.

Hence, unless required in any other case, accused Mohit @ Monu is admitted to bail on furnishing personal bond and surety bonds in sum of Rs. 20,000/-each subject to the following conditions:

A handwritten signature in black ink, consisting of a stylized 'H' followed by a long, sweeping diagonal line that extends towards the top right corner of the page.

1. That he shall not indulge in commission of any similar or other offence upon his release;
2. That he shall not tamper with the evidence in any manner;
3. That he shall not make any inducement, threat or promise to any witness(es) involved in case;
4. That he shall furnish his complete residential address and intimate the Court if and when there is any change thereto;
5. That he shall appear before the Court/IO if and when called upon.

Copy of this order be sent to the Jail Superintendent concerned through dispatch rider deputed in this court by the Jail Authority for information and compliance. The application stands disposed of.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

(RENU CHAUDHARY)

MM-04/East/KKD/Delhi/01.09.2020